

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14073/2023

(Arising out of impugned final judgment and order dated 21-06-2023  
in PIL No. 44/2022 passed by the Gauhati High Court)

MIZORAM CHAKMA STUDENTS UNION & ANR.

Petitioner(s)

VERSUS

THE STATE OF MIZORAM & ANR.

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 17-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Aditya Sondhi, Sr. Adv.  
Mr. Vikram Hegde, AOR  
Mr. Rajbhushan Luv Shinde, Adv.  
Mr. Jagrit Vyas, Adv.  
Ms. Meghna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice returnable on 24 July 2023.
- 2 Dasti service, in addition, is permitted.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR